GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 808 TO BE ANSWERED ON 07.02.2017

Extended Producer Responsibility

808. SHRI DUSHYANT SINGH: SHRI PRATAPRAO JADHAV: SHRIMATI RAMA DEVI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has approved the concept of Extended Producer Responsibility (EPR) for waste management;
- (b) if so, the details of this concept; and
- (c) the number of incidents/cases registered for violation of EPR along with the action taken by Government against the violators during the last three years?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE)

(a) & (b) The concept of Extended Producer Responsibility (EPR) for management of e-Wastewas initially introduced in the e-Waste (Management & Handling) Rules, 2011, wherein the producers were made responsible for environmentally sound management of their products beyond its end of life.

Government has widenedthe scope of EPR in the fresh e-Waste (Management) Rules, 2016. As per these rules, EPR means responsibility of any producer of electrical or electronic equipment, for channelization of e-waste to ensure environmentally sound management of such waste.

Under the EPR, target based collection of e-Waste has been mandated. The producers have been made solely responsible for collection of e-waste and are authorised to set up collection centre or point including arrangement to buy back for such collection. Under EPR, a producer may manage his responsibility through a Producer Responsibility Organisation (PRO). The producers also have the options of e-waste exchange and e-retailer for channelization of e-waste

(c) As per information provided by CPCB, no information on violation of EPR has been reported during the last three years.
